# TAMIL/NADU NATIONAL LAW UNIVERSITY **4TH NATIONAL** MED-ARB COMPETITION (NMAC)

22 APRIL 2022 - 24 APRIL 2022





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4TH TNNLU NATIONAL MED-ARB COMPETITION

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# **RULES AND REGULATIONS**

The Tamil Nadu National Law University (TNNLU) has always been passionate about fostering ADR culture in its law students and has considered ADR mechanisms as important methods of dispute resolution.

In pursuance of its goal of conditioning the law students to efficiently resolve disputes, the Tamil Nadu National Law University through its Alternative Dispute Resolution Committee (ADRC) cordially invites law students from across the country to participate in its 4th National Med-Arb Competition to be held virtually from 22 April 2022 to 24 April 2022.

This distinct hybrid of the Alternative Dispute Resolution mechanism aims to nurture the future members of the Indian legal fraternity by enabling them to face the dynamic Indian Justice System.

### **IMPORTANT DATES**

DATES	EVENTS
02.03.2022	Commencement of Provisional Registration
02.03.2022	Release of Rules and Regulations
15.03.2022	Release of Problem
20.03.2022	Deadline for Seeking Clarifications
24.03.2022	Deadline for Provisional Registration
24.03.2022	Release of Clarifications
26.03.2022	Release of Selected Teams
02.04.2022	Deadline for Registration along with Payment of Fees and Email of Proof of Payment
16.04.2022	Deadline for Submitting Soft Copy of Memorial
22.04.2022	Inauguration
24.04.2022	Valedictory Ceremony

## **1. BACKGROUND**

This competition consists of two separate rounds of Mediation and Arbitration. The team portraying the role of Client- Counsel in the Mediation rounds will become the Counsels in the Arbitration rounds. The participant portraying the role of a Mediator in the Mediation rounds will become the Arbitrator in the Arbitration Rounds. All the participants will be judged by a separate panel of Judges in both the rounds.

### **2. DEFINITIONS**

a. "Clarifications" refer to procedural order(s) and/or any clarification(s) issued by ADRC.

b. "Competition" refers to the 4th TNNLU National Med-Arb Competition, 2022.

c. "Competition Room" refers to the online meeting room on the Cisco WebEx Platform that shall be used for conducting the Competition rounds.

d. "Oral Rounds" refers to a team's pleadings submitted by both the speakers before the panel of arbitrators/ arbitral tribunal on behalf of one of the parties against the opponent party.

e. "Penalty" refers to the deductions imposed on the participating team/individual in breach of any rules, as provided by ADRC.

f. "Plagiarism" refer to the direct or substantial duplication of the work from the memorial of any other team through offline or online source(s).

g. "Preliminary Rounds" refers to the initial oral rounds for the purpose of determining the scores and ranks of the participants based on the average scores in both mediation and arbitration competitions.

h. "Scouting" refers to the act of a participant observing the sessions/oral rounds of a team other than the team he/she is a part of.

i. "Selected Team" refers to Applicant Teams selected to participate in the Competition Rounds of 4th TNNLU National Med-Arb 2022, who have completed the Final Registration and paid the Registration Fees.

j. "Session Supervisor" refers to member/s of TNNLU designated as such, in charge of overseeing the smooth conduct of every Competition Session.

k. "Speaker" refers to a participant who presents oral arguments in any given round of the arbitration competition.

**I. "Tribunal"** means a collective reference to the arbitrators present at the oral round, where an "Arbitrator" is an adjudicator of the oral rounds.

m. "Written Submissions" means the written arguments submitted by each team participating in an arbitration competition, according to these Rules.

### 3. LANGUAGE & FLEXIBILITY

The competition will be solely conducted in the English language. All the law students currently pursuing a three-year LL.B. or a five-year LL.B. are eligible to participate in the competition. However, all the recognized universities are allowed to send only one team for the event. No cross-university team formation is allowed.

# 4. APPLICATION & REGISTRATION PROCESS

a. Provisional Registration by interested universities must be done by way of filling in the Google Form, on or before 11:59 PM 24th March 2022.

b. For the Selection Process, The Organising Committee, will shortlist a total of 16 Teams out of all the Applicant Teams that have successfully completed the Application by the abovementioned deadline.

c. The Organising Committee shall shortlist the teams based on the credentials mentioned in the Provisional Registration Form. The decision of the Organising Committee shall be final. The names of the Selected Teams will be communicated to them through email on 26th March 2022.

d. Final registration shall be done by the Participating team by submitting the Registration form and sending proof of payment to nmac@tnnlu.ac.in. The deadline for payment and final registration is 02nd April 2022.

e. Payment procedure: Teams shall pay a registration fee of Rs. 3,500/- before the deadline mentioned above through NEFT mode. Details of the account will be provided to the selected teams.

<u>NOTE</u>: In the event of a selected Team forfeiting its participation, the Organising Committee may, entirely within its discretionary power, replace the said Selected Team and offer participation to any other Applicant Team which has successfully completed its Application.

# **5. CLARIFICATIONS**

Clarifications shall be sent to nmac@tnnlu.ac.in. The subject line should be "Clarifications: Problems or Rules".

# **6. GENERAL RULES OF THE COMEPTITION**

a. Scouting is strictly prohibited. Violation of this rule shall result in disqualification after an immediate enquiry. Participants shall not attend any of the sessions of other teams or individuals during the competition, or receive information from any person who has attended any previous rounds.

**b.** In cases of plagiarism or any such activities, ADRC reserves the right to disqualify the team(s)after an immediate enquiry.

c. Participants shall not reveal their identity to the panel of arbitrators/Mediators or Judges.

d. Teams are not allowed to switch their roles during the competition. The participant portraying the role of a mediator shall be the arbitrator in the arbitration rounds and the client-counsel team in the mediation round will portray the role of counsels in the arbitration rounds.

e. If any team fails to be present for the oral rounds/mediation sessions, for more than 10 minutes even after the commencement of the session, they shall be not allowed to appear for that particular round. Teams are requested to ensure they have proper internet connectivity before they appear for the competition rounds.

f. The ADRC shall serve as the final authority for the implementation and interpretation of these Rules and of any Supplementary Rules or clarifications.

g. If there is any situation which is not contemplated in the rules, the ADRC's decision on the same shall be final and binding.

# 7. DRESS CODE & CODE OF CONDUCT

Participants are required to be dressed in black and white formals during their rounds in the competition.

Participants are requested to maintain mutual respect and decorum while contacting other participants or any members of the organising committee. Please refrain from using derogatory, disrespectful or sexist language and remarks.

### 8. WRITTEN SUBMISSIONS FOR ARBITRATION ROUNDS

a. Submission of the Written Submissions

i. Each participating team must prepare written submissions on behalf of the Claimant and Respondent of a maximum of 20 pages.

ii. All the teams are requested to send a soft copy of both the written submissions in the PDF format titled "Claimant(Team Code)" and "Respondent (Team Code)" before 11:59 PM on 16th April 2022.

**b.** Structure of the Written Submissions

Each Written submission must contain all of, and only, the following components in the following order:

- Cover page;
- Table of Contents;
- Table of Abbreviations;
- Index of Authorities;
- Statement of Jurisdiction;
- Statement of Facts
- Issues Raised;
- Summary of Arguments;
- Arguments Advanced/Pleadings;
- Prayer.

#### c. Format of Written Submissions

i. Text font for the Arguments Advanced and Prayer, including that of all headings and subheadings, must be Times New Roman, size 12 with 1.5 line spacing and the text must be justified.

ii. The footnote style to be followed must be 20th Edition Bluebook Citation and the font of the footnotes must be Times New Roman, size 10 with 1.0 line spacing and the text must be justified.

iii. There must be no additional space between two footnotes. Character spacing should not be condensed in any manner.

<u>NOTE</u>: The Memorial scores will be taken into consideration while selecting the teams qualifying to the Semi Finals. The qualification from the Semi Finals to the Finals will be on Knock Out basis.

d. Format of the Arbitral Awards

The arbitrators are required to draft an award, in accordance with the Arbitration and Conciliation Act, 1996 (Act) after each arbitration session. The award shall be prepared by the participants, who have registered as Mediator/Arbitrator after the oral submissions of both the parties in the Arbitration Preliminary Rounds. However, the arbitral award shall broadly contain the following (page limit 2-6 pages):

- Heading
- Date, Identification of the parties and method of appointment of arbitrator
- Nature of award
- Brief on nature of the dispute
- Brief on procedure adopted
- Issues of facts and law
- Summary of both parties' contentions
- Relevant facts and laws applicable
- Reasons and Conclusion
- Interest and liability if, with cost
- Finality and Enforceability

**<u>NOTE</u>**: Arbitral Award Includes an Interim Award, as defined under the Arbitration and Conciliation Act, 1996. However, unless required, Arbitrators are not expected to draft interim awards.

# 9. ORAL ROUNDS

#### a. Team composition

Each participating team shall consist of 3 members - 2 members shall act as a client and counsel pair and 1 member as Mediator/Arbitrator. The role of the members shall not be changed (i.e., the participant in the role of Mediator/Arbitrator shall continue to play the role throughout the competition). No team shall be accompanied by a Coach/Instructor.

**b.** Structure of the Rounds

i. The structure of the competition is as follows:

- Preliminary Round I
- Preliminary Round II
- Semi-Final (Qualification to the Semi Finals will be on basis of average of Oral rounds and Memorial Submission Scores for the Client Counsel and Oral rounds and Arbitral Award for the Mediator-Arbitrator)
- Finals (Qualification to the Finals will be on a knock-out basis).

ii. All the teams shall participate in both the sessions (a Mediation Session followed by an Arbitration session) in all the rounds (Prelims, Semi- Finals & Finals).

- There will be two preliminary rounds with each round consisting of a Mediation session followed by an Arbitration session.
- The participants acting as Arbitrators for a particular session shall individually prepare an arbitral award within the allotted time after the Arbitration session.
- Time Allotted:

--->Mediation Session- 30 Minutes + 5 Minutes Post Discussion & Evaluation

--->Arbitration Session – 30 Minutes + 2 minutes for Rebuttals and Sur-rebuttal per team.

---> Preparation of Arbitral Award by the Arbitrators – 45 Minutes

--->Time allotted for the entire round – Maximum of 150 Minutes

#### c. A Mediation Session Comprises of:

- i. Opening Statement of Mediators
- ii. Opening Statement of Advocate-Client Team
- iii. Caucuses and Conferences
  - A caucus may be called by either party or the mediator. Each party can call for a maximum of one caucus session.
- iv. Closing Statement of Advocate- Client Teams.
- v. Closing Statement of Co-Mediators.
- vi. Post-Mediation Session
  - During this Session, the judges may ask questions to the teams.
- d. Caucuses and Conferences:

i. A caucus session will be conducted by the mediators with one Advocate -Client Team at a time in the absence of the other team. Here, the parties in the caucus session can freely share their interests, position, strategies and goals with the Mediator. Sharing of any information with any other team(s) will lead to immediate disqualification. It is not mandatory to conduct a caucus session during the rounds. A caucus may be called by either party or the mediator, and no party can call for more than one caucus session during the mediation session.

ii. During the conference session, both the parties shall remain in the room and shall try to resolve the dispute through negotiation.

e. Release of Confidential Information

Confidential information for the mediation session shall be released 20 minutes prior to the commencement of the session.

# **10. EVALUATION CRITERIA**

#### a. Evaluation Criteria for the Mediator

i. Opening Statement
ii. Establishing Working Atmosphere
iii. Mediation Process
iv. Effective Communication and Mediation Skills
v. Profiling Parties' Interests
vi. Comprehending Parties' Apprehensions
vii. Eliciting Information
viii. Facilitating Option Generation
ix. Sensitivity to ethical and cross-cultural issues
x. Closing Statement

b. Evaluation Criteria for the Client-Counsel

i. Opening Statements
ii. Relationship-building and Problem Solving
iii. Advocating Interests
iv. Information Gathering
v. Mutually Generating Creative Options
vi. Collaborating with the Other party
vii. Teamwork and Coordination
viii. Use of Mediator
ix. Effective Negotiation Skills
x. Negotiation Strategy

c. Evaluation Criteria for Arbitrators

i. Oral Rounds

- Efficiency in Organizing and Controlling the Process of Arbitration.
- Knowledge and application of Relevant Laws, Rules and Policies.
- Consideration and Analysis of Exhibits or any such evidence put before the Arbitrator.
- Code of Conduct as an Arbitrator (Neutrality, Independence, and Impartiality, Role of Disclosure of Information, Ensuring Fairness and Expediency, Maintenance of Confidentiality and Other Ethical Roles).

ii. Arbitral Award

- Structure of the Award (Compliance with the Act)
- Proper inclusion of parties, identification of issues and nature of relief sought
- Originality in presentation
- General impression and clarity of thought
- Grammar and style of presentation
- Cogent, Completeness, Certainty, Finality, Enforceability
- Knowledge of Relevant Laws and Policies

d. Evaluation Criteria for Counsels in Arbitration

#### i. Oral Rounds

- Knowledge of Facts and evidence on record
- Proper articulation of the Issues, Knowledge of law, its interpretation and application
- Skill of advocacy, persuasiveness and response to questions
- Use of authorities and Exhibits in Persuading the Arbitrators
- General Impression and Mannerism

#### e. Memorial

i. Proper inclusion of parties, identification of issues and nature of relief sought- 10 marks

ii. Knowledge and Application of facts and law – 15 marks

iii. Quality of Analysis and organization - 10 marks

iv. Persuasiveness of argument- 10 marks

v. Use of authorities and Exhibits/Other relevant evidence - 15 marks

vi. Proper citation and correct format – 10 marks

vii. Originality in presentation - 10 marks

viii. General impression and clarity of thought - 10 marks

ix. Grammar and style of presentation - 10 marks

## **11. PENALTIES**

a. Any violation of the rules will be penalized by the Organizing Committee, either by way of deduction of points or by disqualifying the whole Team from the Competition.

b. Non-compliance with the instructions of a Session Supervisor by the member/s of any Selected Team shall result in a penalty, which will be decided by the Judges assessing the respective Main Round.

c. Any Penalty for violation of any of the rules may be imposed on Teams by the Organizing Committee. The concerned Team will be given a fair chance to show cause why a penalty should not be imposed on it. The decision of the Organizing Committee shall be final.

# **13. CONTACT US**

For any queries, feel free to drop us an email at nmac@tnnlu.ac.in or contact the following members of the ADRC, TNNLU.

Faculty In-charge: Ms. Mrinmoyee Mukherjee (m.mukerjee@tnnlu.ac.in) Student Co-ordinators: Aadhishankaran K - +91 95008 44559 Mrinali Dave - +91 97860 47211

# 14. FIND/FOLLOW US

Facebook - <u>https://www.facebook.com/ADRCTNNLU/</u> Instagram - <u>https://instagram.com/tnnlu\_adrc?igshid=6rctcnkoagzn</u> Twitter - <u>https://twitter.com/adrc\_tnnlu?s=09</u> LinkedIn - <u>https://www.linkedin.com/company/alternative-dispute-resolutioncommittee-tnnlu</u> Website - <u>https://tnnlu.ac.in/NMAC.php</u>